

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 1st Quarter (April-June)2024-2025

* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	33	37	93	2	91	33
First Appeals	0	N/A	9	N/A	8	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1336	6947	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	5	0	6	0	0	7	0	0	0	4

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 2nd Quarter (July-Sept)2024-2025

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	37	21	105	1	57	60
First Appeals	1	N/A	7	N/A	6	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1245	8211	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	4	0	5	0	0	4	0	0	0	7	

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes**[https://
highcourt.cg.gov.in/
rule/17_point_info.pdf](https://highcourt.cg.gov.in/rule/17_point_info.pdf)****B. Last Date of updating of Mandatory disclosure under Section 4(1)b****2024-11-30****C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes**[https://
highcourt.cg.gov.in/rti/
report/
third_party_audit_quarterly_retu](https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_retu)****D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)****2024-11-30**

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court

Quarter : 3rd Quarter (Oct-Dec)2024-2025

* Block I (Details about the requests and appeals)

Progress during Quarter						
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	45	26	115	2	78	62
First Appeals	2	N/A	11	N/A	13	0
Total no. Of CAPIOs designated				Total no. Of CPIOs designated	Total no. Of AAs designated	
0				1	1	

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1279	6466	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	3	0	3	2	0	3	0	0	0	2	

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

**[https://
highcourt.cg.gov.in/
rule/17_point_info.pdf](https://highcourt.cg.gov.in/rule/17_point_info.pdf)**

2025-03-07

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes

**[https://
highcourt.cg.gov.in/rti/
report/
third_party_audit_quarterly_retui](https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_retui)**

2025-03-03

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

RTI Annual Return Information System

Quarterly Return Form

Public Authority : Chhatisgarh High Court**Quarter : 4th Quarter (Jan-Mar)2024-2025**

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/ appeals rejected	Decisions Where requests/ appeals replied
Requests	44	30	160	2	98	77
First Appeals	0	N/A	6	N/A	6	0
Total no. Of CAPIOs designated			0	Total no. Of CPIOs designated		1
				Total no. Of AAs designated		1

* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1958	2798	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	3	0	2	0	0	0	0	0	0	2

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
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Yes

**[https://
highcourt.cg.gov.in/
rule/17_point_info.pdf](https://highcourt.cg.gov.in/rule/17_point_info.pdf)**

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2025-04-09

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes

**[https://
highcourt.cg.gov.in/rti/
report/
third_party_audit_quarterly_retui](https://highcourt.cg.gov.in/rti/report/third_party_audit_quarterly_retui)**

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

2025-05-07